CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

CP 23/2008 in OA No. 2633/2003

New Delhi this the 22nd day of August, 2008

Hon'ble Mr. Justice M. Ramachandran, Vice Chairman (J) Hon'ble Dr. Veena Chhotray, Member (A)

Jag Mohan Singh, aged about 57 years, Son of Shri Tirath Singh, Working as Superintendent Gr.I, General Branch, Headquarter's Office, Northern Railway, Baroda House, New Delhi.

... Applicant

(Present None)

VERSUS

- Shri K.C.Zena, Chairman, Railway Board, Railway Bhawan, New Delhi.
- 2. Shri Shriprakash, General Manager, Northern Railway, Baroda House, New Delhi.

... Respondents

(By Advocate Shri V.S.R. Krishna)

ORDER (ORAL)

{ Hon'ble Mr. Justice M. Ramachandran, Vice Chairman (J) :

In view of the submissions that were made by the parties before the Hon'ble Supreme Court in SLP (C) No. 9940-9942/2004, it may not be justifiable at present to proceed with the Contempt Application. Accordingly, it is closed. Applicant however is given liberty to get it revived in case such course is necessary. Notices issued to respondents are discharged.

(Dr. Veena Chhotray)
Hember (A)

(M. Ramachandran) Vice Chairman (J)

ak